

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6515
ANSWERED ON:05.05.2010
RESERVATION IN ADMISSION
Basheer Shri E. T. Muhammed

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has specified the community-wise break up while allotting 27% reservation in Central Educational Institutions (Reservation in Admission) Act 2006; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SMT. D. PURANDESWARI)

(a) & (b): The Central Educational Institutions (Reservation in Admission) Act, 2006 provides 27% reservation in admission in central educational institutions for Other Backward Classes (OBC) category candidates who come from the non-creamy layer i.e. whose parental family income from all sources of less than Rs.4.5 lakhs annually. Those candidates who belong to the castes notified in the Central lists of SEBCs/OBCs, as per Resolution of the Ministry of Social Justice & Empowerment as modified from time to time based on the advice of the National Commission for Backward Classes (NCBC), are eligible for availing the benefits of reservation under the Act of 2006. List of State-wise OBCs eligible for availing the benefit of reservation is available at the web site <http://ncbc.nic.in/backward-classes/index.html>.